

SHRI ASHOK PRADHAN : The 15 per cent share of Central Government should be released for the construction of dam there.

MR. CHAIRMAN : You have mentioned your point. Please sit down.

....(Interruptions)

MR. CHAIRMAN : Mr. Deputy Speaker, had called his name.

SHRI ILLIYAS AZMI : I am speaking on that point. Mr. Chairman, Sir, while supporting the views expressed by you in regard to the capacity of member I whole heartedly would like to say that it was neither your intention nor our to insult the Members of Rajya Sabha. So far as the Employment Assurance Scheme and other Schemes are concerned, the funds for these schemes go to the districts and the entire staff of DRDA right from the collector level resort to looting that money. When for the first time this point was raised, the report which was presented by districts mentioned that all the Members and Legislators are the member of governing body. But I want to tell you about their position. My Constituency has two districts. Whenever the meetings were arranged there, these meetings were postponed for four times. Collectors make a bungling of 35-40 per cent out of local funds allotted to the MPs. The Employment Assurance Scheme and other schemes cannot be implemented effectively. It is, therefore, requested that the Government should ponder over that.

MR. CHAIRMAN : You, please sit down. Your name was not there, in spite of that you were given a chance.

SHRI HARIVANSH SAHAI (Salempur) : Sir, the police is collecting money in the name of Vishwa Hindu Parishad. The workers of Samajwadi party organised a programme of staging a Dharna in protest on 4th August. The SHO there used to collect money in the name of Hindu Vishwa Parishad. The inquiry therein was conducted by the DIG followed by the suspension of two constables but the SHO was not suspended. Shri Shardanand Anchal a former Minister and other workers sat on Dharna. A murderous assault was attempted thereon and police looted about 500 bicycles shops and the textile and articles stored therein. Several workers and office-bearers of our party were injured in the attack. Mohamfad Rizwi received several injuries besides that other office bearers were also seriously injured.

A case should have been registered against the police under Section 307 and 395 but that has not happened. On the contrary a case has been registered against 46 workers of the Samajwadi party under Section 307 and 395. The workers of the Samajwadi Party are still being intimidated and threatened. The policemen have been ill-treating them and looting their houses.

MR. CHAIRMAN : Alright, that is enough. This is a State subject.

.....(Interruptions)

MR. CHAIRMAN : Pappu Ji, you will also get a chance. There is no sense to be on your legs time and again.

....(Interruptions)

MR. CHAIRMAN : Your five colleagues have given notices, it does not mean that all should be given an opportunity. Sahaji has spoken and that is enough. You instead of looking at the clock look at the Chair.

....(Interruptions)

MR. CHAIRMAN : Please keep silence. Everybody would get an opportunity to speak.

[English]

SHRI E. AHMED (Manjeri) : Mr. Chairman, Sir, you have called me to speak but these Members are not allowing me to speak(Interruptions)

I may bring to the notice of this House the problems facing the State of Kerala. Coconut and rubber are the two very important products of Kerala. The fall in the price of these products will shatter the economy of the State of Kerala.....(Interruptions) What is this? Let me Just make my submission(Interruptions)

May I be permitted to make my submission? I would like to say that the price of rubber has fallen due to the import policy of the Government of India. For the last five years, the import duty on rubber has been reduced from 75 per cent to 20 per cent with the result the farmers in the rubber sector have been suffering a lot.

With respect to coconut, the Government of India has already declared that it would be treated as an oilseed. But it has been revised. Now an hon. Member of this House Shri P.C Thomas and his co-workers have taken a novel style of protest against the Government decision. Kerala is always novel in many things. In the matter of rubber agitation also, Kerala has now introduced a novel style of protest.

13.00 hrs.

Shri Thomas, an hon. Member of this House, and his colleagues with their co-workers have wrapped the rubber sheet on their bodies, rolled and registered their protests against the policy of the Government of India in respect of rubber on the streets of Delhi. Likewise, many of the Members may take up some other novel methods to register their protests against the fall in prices of coconut and also not including it as an oilseed. I urge upon the Government to treat this seriously and take necessary steps.